GOVERNMENT OF INDIA MINISTRY OF LAW & JUSTICE (DEPARTMENT OF JUSTICE)

RAJYA SABHA UNSTARRED QUESTION No.1874 TO BE ANSWERED ON THURSDAY, THE 17th MARCH, 2022

Publication of law reports

1874. # Dr. Kirodi Lal Meena:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Supreme Court and the High Courts are publishing law reports regularly;
- (b) if so, the details thereof;
- (c) if not, the details of the courts out of the courts mentioned in part (a) above which are not publishing law reports regularly and the steps taken by Government to ensure regular publication of these reports;
- (d) whether Government proposes to engage the services of private publishers for publication of law reports and if so, the details thereof?

ANSWER MINISTER OF LAW AND JUSTICE (SHRI KIREN RIJIJU)

(a) to (d): Publication of Law Reports is a matter which falls within the purview of the judiciary. Reportable decisions of the Supreme Court are published in Supreme Court Reports (SCR). SCR is the official journal of reportable Supreme Court decisions, which is published under the authority of the Supreme Court of India. In respect of High Courts, as per information received, while some are publishing Law Reports like the High Courts of Sikkim, Punjab & Haryana, Chhattisgarh, Kerala, Madhya Pradesh, Uttarakhand, Karnataka, Calcutta, Andhra Pradesh and Allahabad; certain High Courts like Manipur, Meghalaya, Patna, Guwahati, Jharkhand, Tripura, Telanganaand Bombay are not publishing any Law Report. In accordance with the recommendation of the Law Reporting Council Delhi High Court dated 21.4.2015, the publication of Law Reports (Delhi Series) has been discontinued by the High Court of Delhi since the judgments of this Court reportable as well as non-reportable are already published on the official website of the Delhi High Court.
